

## ACT NO. XIV OF 1919.

[PASSED BY THE INDIAN LEGISLATIVE COUNCIL.]

*(Received the assent of the Governor General on the 17th  
September, 1919.)*

An Act further to amend the Provident  
Funds Act, 1897.

**W**HEREAS it is expedient further to amend the  
Provident Funds Act, 1897; It is hereby <sup>IX of 1897.</sup>  
enacted as follows:—

Short title.

1. This Act may be called the Provident Funds  
(Amendment) Act, 1919.

Amendment  
of section 2,  
Act IX of  
1897.

2. For clause (2) of section 2 of the Provident  
Funds Act, 1897, the following shall be substituted, <sup>IX of 1897.</sup>  
namely:—

“(2) ‘Government Provident Fund’ means a  
Provident Fund constituted by the authority of  
the Government for any class or classes of its em-  
ployees or for teachers in educational institutions.”